

(2023) 01 KAR CK 0011

In the Karnataka High Court

Case No : Writ Petition No. 105753 Of 2022 (GM-RES)

Muttappa S/O Basappa Gani & Others

APPELLANT

Vs

Commissioner Directorate Of Sugar Cane Development And
Sugar, Karnataka Housing Board Building, 5th Floor, F Block,
Cbab Complex, Cauveri Bhavan, K G Road, Bengaluru 09 &
Others

RESPONDENT

Date of Decision : 10-01-2023

Acts Referred:

Citation : (2023) 01 KAR CK 0011

Hon'ble Judges : S.R. Krishna Kumar, J

Bench : Single Bench

Advocate : Prashant S.Kadadevar, Prashant V.Mogali

Final Decision : Disposed Of

Judgement

S.R. Krishna Kumar, J

1. In this writ petition, the petitioner has sought for the following reliefs:

(i) Issue writ in the nature of mandamus directing the respondent No.1 to consider representation dated 30.10.2022 insofar as petitioners are concerned (Annexure-A).

(ii) Issue writ in the nature of mandamus directing the respondent no.2 and 3 to consider representation dated 1.11.2022 (Annexure-B) and representation dated 7.11.2022 (Annexure-C) and respondent no.3 to consider representation dated 7.11.2022 (Annexure-D) insofar as petitioners are concerned.

2. Heard learned counsel for the petitioners and learned HCGP for the respondents. Perused the material on record.

3. It is the grievance of the petitioners that their representations dated 30.10.2022, 01.11.2022 and 07.11.2022 at Annexures- A, B and C respectively, submitted to the respondents have not been considered so far by them nor any

order has been passed on the same. Under these circumstances, the petitioners are before this Court by way of the present petition.

4. Per contra, learned HCGP for the respondents submits that if reasonable time is given, they would consider and pass necessary order on the said representations.

5. In view of the aforesaid facts and circumstances and rival submissions, the respondents are hereby directed to address the grievances of the petitioners and consider their representations dated 30.10.2022, 01.11.2022 and 07.11.2022 at Annexures-A, B and C respectively and take appropriate decision/pass appropriate orders in accordance with law, within a period of one month from today.

With the aforesaid directions, the petition stands disposed off.